

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.No.19-24 in Petition(s) for Special Leave to Appeal (C) No(s).  
16923-16928/2015

AND

I.A.No.17/2015 IN S;LP(C)NO.17058-17064/2015

(Arising out of impugned final judgment and order dated 11/06/2015 in SCA No. 8863/2015,11/06/2015 in SCA No. 8864/2015,11/06/2015 in SCA No. 8865/2015,11/06/2015 in SCA No. 8866/2015,11/06/2015 in SCA No. 8867/2015,11/06/2015 in SCA No. 8868/2015 passed by the High Court Of Gujarat At Ahmedabad)

STATE OF GUJARAT & ORS.

Petitioner(s)

VERSUS

BILNATH SEVA SAHKARI MANDALI LIMITED & ANR. ETC. Respondent(s)

(For modification of Court's order)

Date : 06/08/2015 These IAs were called on for hearing today in the  
Mentioning List.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Tushar Mehta,ASG  
Ms. Hemantika Wahi,Adv.  
Ms. Jesal Wahi,Adv.  
Mr. Kabir Hathi,Adv.

For Respondent(s) Mr. Amar Dave,Adv.  
Mr. Vikas Mehta,Adv.  
Mr. Puneet K.G.,Adv.  
  
Mr. D.N. Ray,Adv.  
Mr. Lokesh K. Choudhary,Adv.  
Mrs. Sumita Ray,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List on 14<sup>th</sup> August, 2015. In the meanwhile, rejoinder  
affidavit may be filed in the SLPs.

Liberty is granted to the Applicant to amend the prayer  
in the IAs.

[O.P. SHARMA]  
COURT MASTER

[INDU BALA KAPUR]  
COURT MASTER